

HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

CIRCULAR

Roc. No. 1690 /SO/2016

Dated: 9-11-2016.

In view of the emergency situation arising out of the decision of the Government cancelling the legal tender character of the high denomination bank notes, of Rs.500/- and Rs.1,000/-, issued by the Reserve Bank of India till now, and having regard to the representations made by the Presidents of the Telangana and Andhra Pradesh Advocates' Associations, the High Court hereby directs the concerned Registry of the High Court, Principal District Judges and all Judicial Officers of the subordinate judiciary to follow the instructions given below:

- (i) All the District and Subordinate Courts shall entertain suits, appeals and all other categories of cases filed within their respective jurisdictions even if they are filed without affixing the prescribed Court fee, if they are otherwise in order;
- (ii) The cases so entertained shall be processed at CFR stage without assigning regular numbers, if they are accompanied by a sworn affidavit filed by the party concerned undertaking that he/she/they shall pay the prescribed Court fee by 24.11.2016 in cases where the maximum Court fee payable is upto Rs.20,000/-. In cases of Court fee payable higher than Rs.20,000/-, the same shall be paid by 08.12.2016. In such event, the cases shall be processed and applications seeking interim orders may be entertained. Any interim order, which the Court may be inclined to pass in deserving cases, shall only be for a period not exceeding two weeks.
- (iii) If within the above stipulated time the Court fee is not paid, the cases shall be returned without being numbered. Conversely, if the Court fee is paid within the stipulated time, the cases shall be assigned regular numbers;
- (iv) It is further resolved that the High Court will entertain the writ petitions without being accompanied by the Court fee upon the party filing an affidavit as indicated in (ii) supra. In such an event, the writ petitions shall be processed and posted before the Court without assigning regular numbers, along with the interlocutory applications for interim reliefs. If the

2

Court fee is paid within the stipulated time, the writ petitions shall be assigned regular number;

- (v) If the writ petitions are dismissed *in limini* and the Court fee is not paid contrary to the undertaking given by the parties, such instances shall be brought to the notice of the Hon'ble Judges for appropriate order.
- (vi) Entertainment of appeals and other cases by the High Court shall also be on same lines as resolved in respect of suits and other cases to be entertained by the District and Subordinate Courts, except that the period for which interlocutory orders may be passed by the High Court shall be at the discretion of the Hon'ble Judges.

//BY ORDER//


REGISTRAR GENERAL 9/11